

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) NO. 13029/1985

M.C. MEHTA

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(1) I.A. NOS. 122098/2025 (APPLICATION FOR IMPLEADMENT AS PETITIONER ON BEHALF OF DELHI NCR TPT EKTA MANCH) (2) I.A. NOS. 175183 and 175184/2025 (APPLICATION FOR IMPLEADMENT AS PARTY PETITIONER AND APPLICATION FOR DIRECTION ON BEHALF OF ALL INDIA MOTOR TRANSPORT CONGRESS) (3) I.A. NOS. 298278, 298410 & 298910/2024 (APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND STAY FILED ON BEHALF OF MS. NAGALAKSHMI LAXMI NARAYANA) (4) I.A. NOS. 301675, 301678 & 301679/2024 (APPLICATION FOR IMPLEADMENT AS PARTY PETITIONER, APPLICATION FOR DIRECTIONS AND APPLICATION FOR STAY ON BEHALF OF MR. ARUN KUMAR SINGH) (5) I.A. NOS. 281109 & 281120/2024 (APPLICATION FOR DIRECTIONS AND APPLICATION FOR INTERVENTION ON BEHALF OF MUNICIPAL CORPORATION OF DELHI) (6) I.A. NO. 175079/2025 (APPLICATION FOR DIRECTIONS AND RECALL OF ORDER DATED 29.10.2018 ON BEHALF OF GOVT. OF NCT OF DELHI) NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA, MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, DR. PRATAP SINGH NERWAL, MR. MOHIT D. RAM, DR. CHARU MATHUR, MR. SHANKEY AGRAWAL, ADVOCATES

WITH

C.A. No. 443/2018 (XVII)

IA No. 83279/2018 - DELETING THE NAME OF PETITIONER/RESPONDENT

IA No. 8045/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 12-08-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

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Petitioner-in-person**

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UPON hearing the counsel, the Court made the following
O R D E R

I.A. NO. 175079/2025 IN W.P. (C) NO.13029/1985:

1. Issue notice, returnable in four weeks.
2. In the meantime, we direct that no coercive steps be taken against the owners of the vehicles on the ground that they are 10 years old (in case of Diesel engine) and 15 years old (in case of Petrol engine).

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR